

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 5743  
TO BE ANSWERED ON 02.04.2018**

**PENDING CASES OF INDUSTRIAL DISPUTES**

**5743. SHRI RAMA KISHORE SINGH:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the total number of cases of industrial disputes which are pending before the courts/tribunals during the last five years and the current year, State/UT-wise;**
- (b) the details of the amount which has been disbursed as compensation in this regard during the said period, State/UTwise; and**
- (c) the details of the steps taken/being taken by the Government to ensure speedy resolution of such disputes?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a): The total number of cases of Industrial disputes pending before the Central Government Industrial Tribunal-cum- Labour Courts (CGIT-cum-LCs) during the last five years are at Annexure-I.**

**(b): CGIT-cum-LCs award pecuniary compensation in some industrial disputes. Award made by CGITs become enforceable after their notification by the Central Government under Section 17A of the Industrial Disputes Act,1947. However, the parties have option to challenge the award before Hon'ble High Court/Apex Court, invoking Writ Jurisdiction. In case a party/employer implements the award, no compliance report is filed before the Tribunals. In view of aforesaid facts no data in this regard is available with the CGIT-cum-LCs and the Ministry of Labour and Employment.**

**(c): A Scheme of Holding of Lok Adalats as an "Alternative Grievance Redressal Mechanism" has been introduced from the Tenth Five Year Plan (2002-07) for speedy disposal of industrial disputes in the CGIT-cum-LCs as a remedial measure to tide over the backlog of industrial disputes. In addition, the Presiding Officer of the CGIT-cum-LCs hold camp courts in various parts of the area under their jurisdiction so that workers are not required to travel long distance for disposal of their disputes.**

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**Statement referred to in part (a) of the LSUS Question No-5743 by Shri Rama Kishore Singh regarding pending cases of Industrial Tribunals**

**Cases pending with CGITs-cum-Labour Courts at the end of the respective year**

CGIT	2013-14		2014-15		2015-16		2016-17		2017-18(up to Feb,2018)	
	Cases	Applicatio ns	Cases	Applicat ions	Cases	Applica tions	Cases	Applicat ions	Cases	Application s
Mumbai I	250	290	252	288	251	289	247	286	250	383
Mumbai II	470	376	519	395	559	464	507	459	477	511
Dhanbad I	1,397	199	1,293	82	1,193	74	1030	76	860	70
Dhanbad II	781	36	707	22	727	22	700	22	680	22
Asansol	471	42	419	45	351	83	274	94	262	39
Kolkata	335	124	328	134	375	141	376	141	389	143
Chandigarh I	442	48	463	24	432	38	606	48	632	77
New Delhi I	376	43	689	81	844	105	863	190	948	195
Kanpur	740	223	803	155	840	159	815	159	884	150
Jabalpur	1,595	171	1,343	141	1,121	52	874	59	1014	73
Chennai	298	13	269	15	244	29	119	134	1293	131
Bangalore	529	115	418	147	450	179	498	194	458	250
Hyderabad	900	589	1,001	74	1,105	74	1061	151	898	125
Nagpur	251	13	230	15	288	27	329	30	351	30
Bhubaneswar	384	380	422	395	460	412	448	600	466	590
Lucknow	514	51	524	67	517	62	504	78	516	96
Jaipur	398	111	447	108	472	109	436	60	441	49
New Delhi II	551	109	607	87	687	24	693	23	680	51
Guwahati	91	32	38	31	37	32	40	33	35	3
Ernakulam	128	6	136	19	171	28	159	37	174	63
Ahmedabad	2,336	1,566	2,356	1,523	2,230	1,306	1690	1080	1441	1115
Chandigarh II	503	64	448	90	510	137	529	93	525	88
<b>Total</b>	<b>13740</b>	<b>4601</b>	<b>13712</b>	<b>3938</b>	<b>13864</b>	<b>3846</b>	<b>12798</b>	<b>4047</b>	<b>13674</b>	<b>4254</b>

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